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Title: Need to safeguard the interests of workers and check labour trafficking from India to USA.

SHRI P. KARUNAKARAN (KASARGOD): Sir, I would like to draw the attention of the Government to a serious situation that the Indian workers are facing in USA. Through some advertisement in the newspapers, many of the workers were recruited by some recruiting agency in India and they were sent to America. They have been given H2B visa and the special feature of the visa is that it is valid only for ten months. It can be cancelled at any time. Though they were promised to give permanency, better wages and all other amenities, the situation in USA is really very difficult.

MR. SPEAKER: What can the Government do here? They can restrict the recruiting agent.

SHRI P. KARUNAKARAN : Sir, that is why, I say that there are labour laws in India and there are labour laws in America. It is the recruiting agencies which are exploiting the workers. So, I would request the Government to have discussion with the American Ambassador to India. Many of them are from Kerala. Their relatives are really in a very pathetic condition. They are afraid whether they would return back or not. They are not even ready to give them employment in other firms because under this H2B visa, they cannot go to other places. So, the Government has to take the initiative to discuss with the American Ambassador to give relief to these people.

MR. SPEAKER: Shri Bhanu Pratap Singh – Not present.

â€¦(व्यवधान)

अध्यक्ष महोदय : इम्पोर्ट मैटर का नोटिस देते हैं और एबसेंट रखते हैं।